

[English]

PAPERS LAID ON THE TABLE

Arms (Amendment) Rules, 1990, and Justice Wadhwa Committee's Report on the incidents of apprehension of a lawyer by Police in St. Stephens College, Delhi on 15 Jan, 1988, reported lathi charge on 21 Jan. 1988 outside DCP's office etc, and Memo. of Action taken on the Report

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): I beg to lay on the Table—

- (1) A copy of the Arms (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.Rs. 404 (E) in Gazette of India dated the 28th March, 1990 under sub-section (3) of section 44 of the Arms Act, 1959. [Placed in Library. See No. LT—685/90]
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
 - (i) Report of the Justice D.P. Wadhwa Committee of Inquiry appointed to inquiry into the incident of the 15th January, 1988 in St. Stephen's college, University of Delhi, regarding apprehension of a lawyer by the Police, the incident and reported lathicharge on the 21st January, 1988 outside the office of the DCP, North Delhi and circumstances leading to presence of a mob in Tis Hazari premises on 17th February, 1988 and the resultant violence.
 - (ii) Memorandum of Action Taken on the above Report. [Placed in Library. See No. LT—686/90]

Annual Accounts etc. of and Review on Pepsu Road Transport Corporation, Patiala for 1987-88 and statement re delay in laying those papers

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K.P. UNNIKRISHNAN): I beg to lay on the Table—

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Pepsu Road Transport Corporation, Patiala, for the year 1987-88 together with Audit Report thereon under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950 read with clause (c) (iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Pepsu Road Transport Corporation, Patiala, for the tuesday year 1987-88.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—687/90]

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(Interruptions)

[English]

MR. SPEAKER: Please take your seats first. Yes, Mr. Kurien.

PROF. P.J. KURIEN (Mavelikara): Sir, it has been the convention of this House all throughout—I am a Member for the last ten years—that after the Question Hour is over, those who want to raise anything in Zero Hour, will be allowed.

MR. SPEAKER: Yes, I am allowing you after the Papers Laid.

PROF. P.J. KURIEN: You are changing the convention, Sir.

MR. SPEAKER: Will you please raise your point?

PROF. P.J. KURIEN: Are you changing the convention for ever, Sir?

MR. SPEAKER: I am not changing any convention.

PROF. P.J. KURIEN: We have to raise important issues...*(Interruptions)*

SHRI MADHAVRAO SCINDIA (Gwalior): What Mr. Kurien is saying is absolutely correct, Sir.

MR. SPEAKER: When I said 'the Question Hour is over and Papers will be laid', there is no change in the convention...*(Interruptions)*

SHRI T. BASHEER (Chirayinkil): But, Sir, the Ministers are leaving the House after laying their papers...*(Interruptions)*

MR. SPEAKER: I have said that I am going to hear your points. The convention is that the papers have to be laid on the Table of the House...*(Interruptions)*

MR. SPEAKER: Please sit down...*(Interruptions)*

SHRI MADHAVRAO SCINDIA: We want to raise certain issues. When are we allowed to raise them?

MR. SPEAKER: Mr. Scindia, I am allowing you to say what you have to say.

SHRI MADHAVRAO SCINDIA: When, Sir?

MR.. SPEAKER: Now.

SHRI MADHAVRAO SCINDIA: Sir, I

will like to bring to your notice a very very serious matter...*(Interruptions)*

MR. SPEAKER: I know what you are going to raise because it pertains to the Government of Madhya Pradesh...

(Interruptions)

SHRI MADHAVRAO SCINDIA: This is about atrocities on Harijans in Madhya Pradesh...*(Interruptions)*

MR. SPEAKER: It pertains to the Government of Madhya Pradesh.

SHRI MADHAVRAO SCINDIA: No, Sir...*(Interruptions)*

MR. SPEAKER: Please take your seats...

(Interruptions)

[*Translation*]

SHRI JAGPAL SINCH (Hardwar): Mr. Speaker, Sir, this subject should be discussed here. The House has not even once discussed the atrocities being perpetrated on Harijans.

[*English*]

MR. SPEAKER. Mr. Scindia, I have allowed you to raise the issue. The point is that you should have given a proper notice.

SHRI MADHAVRAO SCINDIA: I have the notice, Sir.

MR. SPEAKER: Then certainly it is under my consideration. I have not prevented you...

(Interruptions)

MR. SPEAKER: If you have given a notice, then it is under my

consideration...(*Interruptions*)

SHRI MADHAVRAO SCINDIA: Will you let me express my point, Sir, if I have your permission?

MR. SPEAKER: Yes.

SHRI MADHAVRAO SCINDIA: Sir, on Thursday...(*Interruptions*)

MR. SPEAKER: I have told you that if you have given a notice, then it is under my consideration. Why do you want to raise it in this manner?

SHRI MADHAVRAO SCINDIA: Just a minute, Sir. Today it has come on the front page of the newspapers that the Union Government is perturbed about it...(*Interruptions*)

MR. SPEAKER: My point is you give a notice and I will consider it.

SHRI MADHAVRAO SCINDIA: I have given the notice. Sir.

MR. SPEAKER: I will allow you after I consider the notice.

SHRI MADHAVRAO SCINDIA: Will you let me finish what I have to say, Sir?

MR. SPEAKER: Yes.

SHRI MADHAVRAO SCINDIA: Sir, on the 12th of this month, I had raised this issue. In your absence, Mr. Shivraj V. Patil, hon. Deputy Speaker was in the Chair. On that occasion, Mr. Shivraj V. Patil said that I should give a relevant notice and he will consider it. On the same day I had given a notice under rule 193 and I want to know what have you decided about it. Now five days are gone. It has come in the newspaper today that the Union Government is perturbed about it...(*Interruptions*)

MR. SPEAKER: It will be discussed in the Business Advisory Committee... (*Interruptions*)

[*Translation*]

SHRI MADHAVRAO SCINDIA: Mr. Speaker, Sir, you will also be perturbed to see the atrocities being perpetrated there. I have been an eye-witness to all the happenings there. Why don't you appoint a Committee of Parliament to look into it?

(*Interruptions*)

[*English*]

Sir, all I am asking for is an impartial inquiry. Whoever is at fault, whether supporter of Congress Party, whether supporter of BJP, whoever is at fault must be punished. I demand that you appoint an all-party Committee and you decide whom to appoint and let them go there and see for themselves the atrocities that were committed on the Harijans. (*Interruptions*)

MR. SPEAKER: Please sit down.

(*Interruptions*)

[*Translation*]

SHRI MADAN LAL KHURANA: The Sarpanch is a Congressman.

[*English*]

SHRI MADHAVRAO SCINDIA: Sir, I have given notice under Rule 193 and also a Calling Attention Notice today. It is a very serious matter. (*Interruptions*)

MR. SPEAKER: I will consider notices under Rule 193 and the time for such discussions will be considered by the Business Advisory Committee. After discussing these notices in the Business Advisory Committee, I will tell you the position.

(*Interruptions*)

[*Translation*]

SHRI VIJAY KUMAR MALHOTRA (Delhi Sadar): Kindly allow a Calling Atten-

tion or some other discussion on it.

SHRI KALKA DAS (Karol Bagh): Kindly allow a discussion on it and give us a chance to speak on it. The Sarpanch is a Congressman and the Congress Sarpanch did it. (*Interruptions*)

MR. SPEAKER: Please sit down

(*Interruptions*)

[*English*]

MR. SPEAKER: You please sit down.

(*Interruptions*)

[*Translation*]

KM. UMA BHARATI (Khajuraho): Mr. Speaker, Sir, I have personally been to Salaiya village. In this matter, the Sarpanch of Salaiya village.** (*Interruptions*)

[*English*]

SHRI P.R. KUMARAMANGALAM (Sallem): How can she make such an allegation against an hon. Member of this House?

(*Interruptions*)

SHRI MADHAVRAO SCINDIA (Gwalior): Sir, now the allegation has been levelled against me. I would like to clarify my position.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: You may raise the issue of drought. You can raise the question regarding drought. You told me earlier you will raise the issue of drought. You may please sit down

(*Interruptions*)

[*English*]

MR. SPEAKER: Whatever Kumari Uma Bharati said will not go on record.

(*Interruptions*)

DR. BIPLAB DASGUPTA (Calcutta South): Mr. Speaker, Sir, four Members of this House, myself and three others, went yesterday to visit the fire affected areas of Delhi. What we found at Sadar Bazar was that fire had not yet been brought under control. About 200 shops were gutted yesterday morning and still smokes are coming out of the debris. We have noticed it. We have also been told that the Insurance Company representatives have not yet visited the areas to assess the damage and to pay the compensation. So, the people of the area are very much worried. No programme for economic rehabilitation has so far been worked out. So, there is a demand that the Government should work out the programme immediately so that the people concerned are properly taken care of for Their rehabilitation. We also visited the Adarsh Nagar Colony which is a 'juggi jhompri' colony and we found the people living in utterly insanitary and inhuman conditions. We found a number of children with burns in their bodies. They showed us the burn injuries. We were told that the officials are not doing enough. Only Rs. 500 per jhuggi has been allocated, which is nothing. The people there want the materials to be given to them so that all these jhuggis which have been completely destroyed by fire, they can re-build themselves. We had also been told that there are six goondas who dominate the area and these six goondas will monopolise the relief operations and they will distribute the relief to the people who are their supporters and in that way the relief will not reach the people for whom such relief is intended. For this relief there is a demand from the intended beneficiaries of the Adarsh Nagar colony that whatever relief is worked out

for them, that should be done in consultation with the people there. (*Interruptions*) So, I would request the Government, through you, to ensure that proper rehabilitation measures are taken both in Sadar Bazar and Adarsh Nagar colony immediately.

MR. SPEAKER. Mrs. Uma Gajapathi Raju.

(*Interruptions*)

MR. SPEAKER: Let us hear the lady Member. I will call you later. please.

(*Interruptions*)

MR. SPEAKER: Let us hear the lady Member, please take your seats.

SHRIMATI UMA GAJAPATHI RAJU (Visakhapatnam): Mr. Speaker, Sir, this Government is totally insensitive to the indignities that have been perpetrated on women. Whether it is in Madhya Pradesh or in Andhra Pradesh, there are atrocities on women all the time. We have already been very much concerned about what happened in the Holi festival in Madhya Pradesh. Why is the Government paying lip service to the women, Sir? Why is it..(*Interruptions*) Sir, it is a national shame that this Government does only cosmetic gestures. They have given Bharat Ratna to Dr. Ambedkar Sir. But they have not bothered to read a citation. (*Interruptions*) Why is it that they are not showing genuine concern for the women and for the Harijans in this country, Sir (*Interruptions*)

[*Translation*]

SHRI PHOOL CHAND VERMA (Shajapur):**

(*Interruptions*)

MR. SPEAKER: Whatever Vermajee said, will not go on record

(*Interruptions*)

[*English*]

MR. SPEAKER: Mr. Kumaramangalam.

SHRI P.R. KUMARAMANGALAM (Salem): Sir, a very serious situation has arisen where in fact a part of the Ruling Party itself, the DMK,**

(*Interruptions*)

MR. SPEAKER: No, no. I am not permitting. This won't go on record.

(*Interruptions***)

MR. SPEAKER: I am not permitting you. Yes, Mr. Narasimha Rao.

(*Interruptions***)

MR. SPEAKER: I am not permitting you. Please take your seat.

SHRI P.V. NARASIMHA RAO (Ramtek): Sir, this is an extremely important matter, nothing to do with any State Government, but totally with the Central Government.

Five or six days back the Prime Minister made a very categorical statement that there is no question of any talks between the two countries, that is, India and Pakistan, until Pakistan stops inciting insurgency in India. This is a categorical statement, there is no escape, there are no 'buts'—very very categorical. Now I understand that the two Foreign Ministers are going to have discussion in New York which means, logically, that Pakistan has stopped inciting insurgency. Is that the position? (*Interruptions*). No, there is a categorical statement by the Prime Minister.

Now, we would like to know, after that statement has been made what has tran-

**Not recorded.

spired, what has supervened. what are the circumstances that have supervened, which has really led to the talks slated in New York between the two Foreign Ministers. It is a very important point on which a clarification and a clear elucidation by the Prime Minister is needed.

[*Translation*]

SHRI PRAKASH KOKO BRAHMBHATT (Baroda): Mr. Speaker, Sir, I want to bring to your kind notice a very very serious matter. Pakistan has deployed its forces in the Rann of Kutch with full vigour and zest. Pakistan army has constructed a canal that has put India in a flood like situation due to its overflow. Pakistan army has constructed this canal just on the border. As such Indian army cannot fight back the Pakistan army when needed.

The Chief Minister of Gujarat along with his many companions surveyed Kutch border in a helicopter. The matter should be gone into thoroughly and necessary steps should be taken so that in the event of a war, Indian army can fight back Pakistan army. (*Interruptions*)

SHRI KASHIRAM CHHABILDAS RANA (Surat): Mr. Speaker, Sir, I want to raise a very serious matter in the House. Yesterday, Delhi Ahmedabad-Baroda Flight No—417. was late by one hour. After it landed at Ahmedabad airport and was about to leave for Baroda, the Baroda Airport Officer Mr. Sinha asked Ahmedabad airport not to allow late flight to Baroda. All the passengers present at Baroda airport requested Mr. Sinha not to do so but he did not accede to their request. I want the Government to take necessary action in the matter. (*Interruptions*)

RAJVEER SINGH (Aanla): Mr. Speaker, Sir, the country has hardly managed to recover from the impact of Bhopal Gas tragedy, when cases of gas leakage from chemical factories in bareilly and

Gajraula of Uttar Pradesh took place. The crops in these areas, particularly in Gajraula, have withered, many people have become blind and the people have suffered a lot. I request the Government, through you, to make an enquiry in regard to gas leakage from these chemical factories which are located in Bareilly and Garjaula. There is a rubber factory also...(*Interruptions*)

SHRI MAHESHWAR SINGH (Mandi): Mr. Speaker, Sir, Rohtang pass has been blocked due to heavy snowfall in Himachal Pradesh and the border district due to heavy snowfall in Himachal Pradesh and the border district of Lahaul Spiti is cutoff from the rest of the country. At present, helicopter service is the only means of transport for the people of this area, which is available only once in two weeks. Hon. Defence Minister is requested to increase the number of sorties from one to three. So that the means of transport can be made available to the people. (*Interruptions*)

[*English*]

SHRI YADVENDRA DATT (Jaunpur): Sir, The Statesman' has published a very strong news that Pakistani Army has moved to the borders of India in Kashmir; their Air Force is doing reconnaissance and crossing our borders. Will the External Affairs Minister, while going to New York for talks, take up this matter and assure the country that these war clouds which are gathering on our horizon are stopped? (*Interruptions*)

SHRI EDUARDO FALEIRO (Mormugao): Sir, Parliament is in Session, but Parliament is not informed about such an important event as the forthcoming talks between our Foreign Minister and the Pakistani counterpart. We read from the Press that meeting has been arranged by the United States administration and that the Government of India has requested the United States administration to play—I quote exactly the words—"diplomatic, mediatory role" as said by a senior US official. Is it true or not? Will the Govern-

ment clarify the position?

SHRI DINESH SINGH (Pratapgarh): Mr. Speaker, Sir, you would have been in the newspapers this morning about the report of serious communal clashes in Kanpur. 24-hour curfew has been imposed in Kanpur.

[*Translation*]

MR. SPEAKER: The state Government will look into the matter

[*English*]

SHRI DINESH SINGH: This is not a pure law and order question. Communal issues always come up within the purview of the Central Government. May we request the Home Minister to ascertain the facts and make a statement in the House?

[*Translation*]

SHRI JAGPAL SINGH (Hardwar): Mr. Speaker, Sir, I want to raise a matter of national importance. Government of India is planning to construct Rajaji national Park from the border line of Saharanpur and Dehradun, upto Hardwar. The families living there for the last thousands of years are being uprooted. Some M.P. and Ministers of the ruling party have been in legal and illegal occupation of the land for the last two-three years. The Government of India is requested to take the vacant possession of the land from the MPs and Ministers and give it to the Tribals and other people who are living there for the last thousands of years and are now being uprooted. Mr. Speaker, Sir, it is a question of 40 thousand families. Government should pay attention to it.

[*English*]

SHRI JANARDHANA POOJARY (Mangalore): We have given notices under rule 193 and also calling-attention. A very serious charge has been made stating that the Deputy Prime Minister had written a

letter to the Prime Minister and all the papers have carried that letter. Now a serious allegation has been made.

MR. SPEAKER: No. I am not permitting it.

(*Interruptions*)

MR. SPEAKER: Please take your seat.

SHRI P.R. KUMARAMANGALAM: It deals with violations of FERA and other matters.

MR. SPEAKER: Please take your seat. Please listen to me.

SHRI ERA ANBARASU: (Madras Central): Hon. Deputy Prime Minister is sitting here. Let him make a statement. (*Interruptions*)

MR. SPEAKER: Please take your seat.

I bring it to the notice of the House that merely going notice does not confer any right to make statements in the House, even before the Speaker has considered the notice. I have no objection to the matter being discussed and I will consider the notices under rule 193 because that should be considered by the Business Advisory Committee. The notice which, I think, my friend, Mr. Poojary has given and which he is trying to raise is the notice for discussion under rule 193. As is well-known, time for such discussion is given by the Business Advisory Committee.

The other matter regarding quoting from a copy of the alleged letter and permission to do so is under my consideration and ruling will follow.

(*Interruptions*)

MR. SPEAKER: No. Mr. Poojary, No. I am not permitting it.

SHRI VASANT SATHE (Wardha): Sir, I am obliged to you for the observation that

you have made. The latest report which has appeared today says that the Government spokesman has stated that the Prime Minister...

MR. SPEAKER: Let us not discuss that.

SHRI VASANT SATHE: I am assisting you.

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): How can he do that?

MR. SPEAKER: My point is, it will be better for the House if you do not discuss this matter now.

SHRI VASANT SATHE: You have not even heard me.

13.00 hrs.

Is what I am saying upparliamentary?

MR. SPEAKER: No.

SHRI VASANT SATHE: Then what are you objecting to?

MR. SPEAKER: You have to follow the rules.

SHRI VASANT SATHE: Under Rule 193, you are also entitled to ascertain (a) from any Member who has given notice which I have given yesterday, (b) also from the other party concerned. That you have a right to do.**

MR. SPEAKER: That is in the press.

SHRI VASANT SATHE: Now you would say that it is also in the press. We do not mind. Fortunately, the Deputy Prime Minister is here. He can tell the House whether that letter was written by him; or not.

SHRI SPEAKER: I have given my ruling, Mr. Sathe.

(Interruptions)

MR. SPEAKER: Whatever Mr. Sathe has said referring to Mr. Devi Lal will not go on record. I have told the House. My ruling will follow. That settles the matter. Shri Rupchand Pal.

SHRI VASANT SATHE: What is your ruling?

MR. SPEAKER: I said that. I shall give my ruling later. You can meet me in my chamber. *(Interruptions)*

[English]

MR. SPEAKER: My ruling will follow, I said.

(Interruptions)

SHRI BASUDEB ACHARIA (Bankura): They are challenging your ruling.

SHRI JANARDHANA POOJARY: I am on a point of order.

SHRI RUPCHAND PAL (Hooghly): I want to bring to your notice a very serious matter. The National Commission for Scheduled Castes and Scheduled Tribes have made very shocking revelations that more than 70% of the funds allocated for them have been siphoned off and diverted and they did not benefit these people. They were the people who have been ruling the country for the last ten years. This is a very serious matter. *(Interruptions)*

SHRI TARIT BARAN TOPDAR (Barrackpore): Will you allow a discussion on this point? It is a very serious matter.

MR. SPEAKER: Government is there to take note of it.

**Not recorded.

[*Translation*]

SHRI G.M. BANATWALLA (Ponnani): It is a matter of great regret that communal tension is spreading all over the country. Recently such an incident took place in Madhya Pradesh and thereafter Kanpur in Uttar Pradesh also witnessed such a sad incident. In view of the these regretful incidents taking place due to communal flare ups, I would like to request the Government through you to give an assurance to this House that all out efforts will be made by the Government to check communal riots. This is the month of Ramzan and observing fast (roza). In this auspicious months the communal elements have caused destruction at different places. In view of the above circumstances, I request the Government to assure the House that every effort is being made to check communal tension in the country.

[*Translation*]

SHRI KANKAR MUNJARE (Balaghat): Mr. Speaker, Sir, the workers of the Manganes Ore India in Madhya Pradesh and Vidharbha region of Maharashtra are on strike—and there is some dispute over the agreement. All the 10 mines have been closed. The management is threatening to curtail their wages. The National Front Government is following the same wrong policy which was hitherto being followed by the previous Congress Government. No change is discernible in that policy. I would like to know from the Government if it will take suitable measures to change the policy and grant to the workers their due rights. (*Interruptions*)

SHRI DILEEP SINGH BHURIA (Jhabua): Mr. Speaker, Sir, I would like to relate an incident that took place in Madhya Pradesh, particularly in Ratlam Constituency. In this incident, an Adivasi girl died of starvation. All the sources of employment available in the area have been closed and there is no work for the people. Arrangements for drinking water do not exist there. The Government had made a com-

mitment that everybody will be given employment. It should be fulfilled.

SHRI D.J. TANDEL (Daman and Diu): Mr. Speaker, Sir, the distance between Daman and Diu is 800 kilometres. The Vayudoot operates its flights upto Bhavnagar. This service should be extended upto Diu. I have made several requests to Government in this regard but the Government is not giving any assurance. (*Interruptions*)

SHRI T. BASHEER (Chirayinkil): Sir, there is a Trivandrum-based news report. The Kerala Planning Board Vice-Chairman Dr. I. S. Gulati issued a statement and in that statement Dr. Gulati has termed Prime Minister's statement in the House as misleading. Actually what happened is...

MR. SPEAKER: What is that? What are you reading? What is the purpose? You don't understand certain things.

SHRI T. BASHEER: I will take a few minutes. I have received a reply for my question on the 16th of this month from the hon. Prime Minister. That reply has stated that comprehensive proposals for the Eighth Plan have not been received from the Kerala Government. But Dr. Gulati has said that the Prime Minister is misleading the House. It is a serious matter.

MR. SPEAKER: Please give a notice.

SHRI T. BASHEER: I have given a notice. It is a very serious matter. The Prime Minister has misled the House. (*Interruptions*)

MR. SPEAKER: Shri Mirdha to make a statement.

(*Interruptions*)

MR. SPEAKER: All of you, please take your seats.

(*Interruptions*)